

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:1559

ANSWERED ON:08.12.2015

Fake Currencies

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Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the details of cases related to Fake Indian Currency Note (FICN) reported, person arrested and quantum of FICN seized during each of the last three years and the current year, State-wise;
- (b) whether the criminals/terrorists based in neighbouring countries are smuggling FICN through the borders;
- (c) if so, the details thereof and the number of such cases reported during the said period, Border-wise and State-wise; and
- (d) the measures taken by the Government to check circulation and cross border smuggling of FICN along with the measures taken towards awareness campaign in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HARIBHAI PARATHIBHAI CHAUDHARY)

(a), (b) & (c): The State/UT wise number of counterfeit currency recovered and seized, number of FIRs and number of accused during the last three years i.e. 2012, 2013, 2014 and the current year 2015 i.e. upto September,2015 is attached at Annexure-A,B,C & D respectively. As per the inputs available, high quality fake Indian currency notes are printed in sophisticated presses located in Pakistan. High quality fake Indian currency notes seized in India and abroad, originate only from Pakistan which has created a self sustaining criminal network in the South and South East Asian Region for infusing FICN into India via.

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Nepal, Bangladesh, Thailand, Malaysia, Sri Lanka and United Arab Emirates. The matter has been taken up by the Government of India with Pakistan at Foreign Secretary level talks and Home Secretary level talks.

(d): Looking at the multidimensional aspects of the Fake Indian Currency Notes (FICN) menace, several agencies / Institutions / Ministries such as, the RBI, the Ministry of Finance, the Ministry of Home Affairs, Security and Intelligence agencies of the Centre and States and CBI are working in tandem to thwart the illegal activities related to FICNs. One special FICN Co-ordination (FCORD) Group has been formed by the MHA to share the intelligence/information amongst the different security agencies of State/Centre to counter the menace of circulation of Fake Currency Notes in the country. The Central Bureau of Investigation (CBI) & National Investigation Agency (NIA) are the Central Agencies for investigation of FICN cases. The Government has also constituted a Terror Funding & Fake Currency Cell (TFFC) in NIA to investigate Terror Funding and Fake Currency cases.

The legal regime has been strengthened by amendments in the Unlawful Activities (Prevention) Act, 1967(UAPA) wherein the damage to the monetary stability of India by way of production or smuggling or circulation of High Quality Fake Indian Paper currency, coin or any other material has been declared as "terrorist" act.

A Memorandum of Understanding has been signed between India and Bangladesh to prevent and counter smuggling and circulation of Fake Currency Notes. The objective of this MoU is to promote bilateral cooperation in the field of preventing and combating, production, smuggling and circulation of fake currency notes, taking into account the applicable laws and legal provisions of the two country.

The Reserve Bank of India conducts awareness programme to make the public aware of the features of Indian bank notes and to identify genuine Indian bank notes. The Reserve Bank of India regularly conducts training programme on detection of counterfeit notes for employees /officers of banks and other organizations handling large amounts of cash.
